

File No. J-12021/10/2009-JR
 Government of India
 Ministry of Law and Justice
 Department of Justice

Jaisalmer House, Mansingh Road,
 New Delhi, Dated 14th November, 2019

To

The Principal Accounts Officer
 Department of Legal Affairs,
 Lok Nayak Bhawan, 3rd Floor, 'C' Wing, Khan Market,
 New Delhi – 110003.

Subject: **Central Assistance towards Recurring and Non-Recurring Expenditure for establishing and operationalising 30 Gram Nyayalayas in the State of Kerala.**

Sir,

I am directed to convey the sanction of the President of India for the payment of **Rs. 2,78,000/- (Rupees Two Lakh Seventy Eight Thousand Only)** (Rs. nil towards non recurring and **Rs. 2,78,000/-** towards recurring) for establishing and operating 30 Gram Nyayalayas in the State of Kerala as Central assistance to the State for meeting the recurring expenditure on receipt of the utilization certificate from the State Government for the funds utilized from the funds released in the previous years vide Government of Kerala's letter No. C3/128/2017/Home dated 02.09.2019.

2. As per the guidelines of the Scheme, Central assistance for meeting the **recurring expenditure** is limited to Rs.3.20 lakhs per *completed year of operation* of a Gram Nyayalaya and released to the State for the first three completed years of operation of the Gram Nyayalaya. The details of release of Rs. 2,78,000/- is as per table below:

(Rs. in crore)

Total No. of Gram Nyayalayas established and operationalised in the State of Kerala.	Total Financial Assistance became due as per the Gram Nyayalayas Scheme	Total Financial Assistance sanctioned so far	Balance Assistance to be sanctioned (Difference of previous two columns)
30	8.28*	8.2522**	0.0278

Non Recurring Financial Assistance = 30 Gram Nyayalayas x 18.00 lakh = Rs.540 lakh; and Recurring Financial Assistance = 30 Gram Nyayalayas x 3.20 x 3 years = 288 lakh (Total Financial Assistance = Rs.540 lakh + Rs.288 lakh = Rs.828 lakh or Rs.8.28 crore)

Total Finance Assistance sanctioned = Rs.3.75 crore sanctioned in the year 2017-18 and **Rs.4.5022 crore sanctioned in 2018-19 = Rs.8.2522.**

3. The expenditure involved is debitable to Demand No. 63 during 2019-20 under Major Head – 3601-Grant-in-aid to State Governments, Sub Major Head -06-Centrally Sponsored Schemes, Minor Head – 06.101 –Central Assistance /Share, Detailed Head- 02. – Assistance to State Governments for establishing and Operating Gram Nyayalayas, Object Head-57.02.35- Grants for Creation of Capital Assets.

4. The concerned State Government is requested to utilize this amount during the current financial year 2019-20. The details of amount spent by the State Government alongwith audit certificate, utilization certificate in the prescribed format (GFR-19A) duly signed by the competent authority and physical achievements may please be sent to this Department at the earliest & latest by the end of the stipulated period in this regard.

5. In respect of both recurring as well as non-recurring expenditure to the State Governments, the Utilisation Certificate / Statement of Expenditure of the grant received for the purpose shall be furnished by the State Government before any further release of funds is made.

6. This sanction has been entered in the Register of Grants at Serial No. 14 at page No. 21-22.

7. This issues with the concurrence of Additional Secretary and Financial Adviser (Law) in eoffice file *vide* note #116 dated 30/10/2019.

Yours faithfully,



(Valerian Tirkey)

Under Secretary to the Government of India

Tele No. 23072140

Copy to:-

1. Chief Secretary, Government of Kerala, Secretariat, Thiruvananthapuram-695001
2. Secretary, Home Department, Government of Kerala, Secretariat, Thiruvananthapuram.
3. Secretary, Finance Department, Government of Kerala, Secretariat, Thiruvananthapuram.
4. Registrar General, Kerala High Court, Marine Drive, Kochi-682031.
5. Accountant General, Government of Kerala, MG Road, Thiruvananthapuram 695 001
6. Chief Controller of Accounts (Law), Lok Nayak Bhawan, New Delhi.
7. Pay & Accounts Officer, Department of Legal Affairs, Janpath Bhawan, Janpath, New Delhi – 110001.
8. Budget Section, Ministry of Law and Justice, Legislative Department, Shastri Bhawan, New Delhi.
9. Secretary General, Supreme Court of India, New Delhi.
10. Reserve Bank of India, Central Accounts Section, Nagpur, Maharashtra.
11. Deputy Secretary (Finance), Legislative Department, Fourth Floor, Shastri Bhawan, New Delhi
12. NIC Unit, Jaisalmer House, New Delhi for uploading on the website of Department of Justice
13. Concerned File.
14. Guard File
15. Spare copies – 5.



(Valerian Tirkey)

Under Secretary to the Government of India